

ITEM NO.58

COURT NO.12

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 932/2022

BIHAR STATE ARDH SARKARI ARAJPATI
KARAMCHARI MAHA SANGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 158212/2022 - APPROPRIATE ORDERS/DIRECTIONS AND IA No. 34508/2023 - EXEMPTION FROM FILING O.T.)

Date : 03-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Aman Mohit Hingorani, AOR
Mr. Himanshu Yadav, Adv.
Mr. Naseem Ahmed, Adv.

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Mr. Piyush Beriwal, Adv.
Ms. Nidhi Khanna, Adv.
Ms. Chinmayee Chandra, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. A.K. Sharma, AOR
Mr. Prashant Rawat, Adv.

Mr. Abhinav Mukerji, AOR
Mrs. Bihu Sharma, Adv.
Ms. Pratishtha Vij, Adv.
Mr. Mohit Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This is a matter relating to grant of wages to
the employees for the last about 20 years.

Notice to the respondents was issued vide order
dated 14.11.2022.

The State of Bihar has already filed its counter
affidavit.

The Union of India represented through learned Additional Solicitor General, Mr. Vikramjit Banerjee, prays for and is granted a week's time to file reply affidavit.

In such a sensitive matter, the State of Jharkhand has been sleeping over it and not even concerned with engaging a counsel in this matter.

Let the Chief Secretary of the State of Jharkhand to remain present before this Court on 09.10.2023, for the reason that despite due service of notice no one has put in appearance on behalf of the State of Jharkhand.

List the matter again on 09.10.2023.

In the meantime, petitioners may file rejoinder affidavit to the counter affidavit filed by the State of Bihar.

Ms. Pallavi Langar, learned advocate, who is on the panel of the State of Jharkhand, has made a request that the Court may not summon the Chief Secretary, but we are declining the said request for the reason that the present matter has not been assigned to any counsel for the State of Jharkhand and Ms. Langar has made this statement only in good faith to defend the State of Jharkhand.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER